IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 40503 of 2014

(Arising out of Order-in-Appeal No. No. 20/2014-ST dt. 16.01.2014 passed by the Commissioner of Central Excise & Service Tax (Appeals), No.1, Foulk's Compound, Anai Medu, Salem – 636 001)

M/s. Needle Industries (India) Pvt. Ltd., **: Appellant**
Ketti, The Nilgiris – 642 243 (TN)

VERSUS

The Commissioner of Central Excise, **: Respondent**
No.1, Foulk's Compound,
Anai Medu, Salem – 636 001

APPEARANCE:

Shri R.J. Pillai, Consultant for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40946 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Sdd